

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/407/2023 IA/496/2023 IA/1203/2023 IA/1280/2023 IA/3273/2024 IN
C.P. (IB)/498(MB)2021

IN THE MATTER OF

Moon Star Securities Trading & Finance Co. Ltd

Vs

Raghuleela Builders Pvt.Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Rajeev K. Pandey (PH)

ORDER

IA 496/2023:- The learned counsel for the Applicant submits that vide order dated 22.08.2023, the Respondent was directed to be proceeded ex-parte whereas vide order dated 20.02.2024, the Respondent were granted the opportunity to file reply. The learned counsel for the Respondent prays for time to move an appropriate IA. Allowed as prayed for. Adjourned to **12.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)